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O.A. 407/2002

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH
CUTTACK

Date of order: 24.05.2004

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman.
Hon'ble Mr. H.P. Das, Administrative Member.

P.K. Biswal

-versus-

Union of India and Ors.

For the applicants : None.

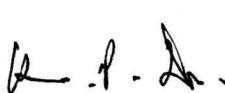
For the respondents : Mr. S.K. Patnaik, counsel.
Mr. S.K. Swain, counsel.

O R D E R

Per Justice B. Panigrahi, VC

At the time ^{of} call, neither the applicant himself nor his counsel is present. However, Mr. Patnaik, 1d. counsel and Mr. Swain, 1d. counsel are present for the respondents.

2. It is seen that since filing of the case, the matter came up in the list on several occasions. On the last occasion also none was present for the applicant. From the perusal of the file, it is found that the reply has been filed in the year 2003, but no rejoinder has been filed since then, despite, grant of several adjournments in favour of the applicant to do so. Hence it is clear that the applicant is no longer interested in pursuing his case. Accordingly, the application is dismissed for non-prosecution.


Member (A)


Vice-Chairman.